

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.1726/2018**

New Delhi, this the 17<sup>th</sup> day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. J. C. Passey,  
S/o. Lt. Shri Mangal Das  
Aged 61 years,  
Presently Medical Director,  
Lok Nayak Hospital & Regional Director,  
Health Services (Central Zone),  
Director Professor, ENT Dept.  
Maulana Azad Medical College & Associated  
Lok Nayak Hospital,  
New Delhi. ....Applicant

(By Advocate : Mr. Naresh Kaushik, Mr. Omung Gupta and Mr. Gaurav Ahlawat)

Versus

1. Union of India,  
Through its Secretary,  
Ministry of Health & Family Welfare,  
Government of India, Nirman Bhawan,  
New Delhi – 110 001.
2. Ministry of Health and Family Welfare,  
Govt. of NCT Delhi,  
Through its Secretary,  
9<sup>th</sup> Level A Wing, I.P. Estate,  
Delhi Secretariat,  
New Delhi – 110 002.
3. Ministry of Personnel, Public Grievances & Pensions  
Government of India,  
Department of Personnel & Training,  
Through its Secretary,  
North Block,  
New Delhi – 110 001. ....Respondents

(By Advocate : Mr. R. K. Sharma with Ms. Akanksha Sharma for respondent no. 2)

## O R D E R (O R A L)

**Justice L. Narasimha Reddy, Chairman :**

The O.A was argued at some length. When it was pointed out that the relief claimed in the O.A is totally speculative and has no legal basis, and the O.A is filed without any cause of action, learned counsel for the applicant sought permission of the Tribunal to withdraw this O.A, without prejudice to the rights of the applicant to approach the Tribunal as and when the cause of action arises. We accord permission.

2. The O.A is dismissed as withdrawn, accordingly. There shall be no order as to costs.

(Nita Chowdhury)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/